IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-102/252/(ND)/2018

In the matter of
Heaven Media (P) Ltd
Vs.
MB Malls (P) Limited

....PETITIONER

... RESPONDENT

SECTION:

Under Section 252

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Aruveena Sharma, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that an advance copy of this appeal/petition along with annexure has been duly served to the Respondent ROC on 22.1.2018 and proof of endorsement receipt is affixed on the face of the appeal. However, none is present on behalf of the ROC. Let the reply /observations be filed on the part of the ROC within a period of 4 weeks.

In relation the Income tax Department, copy of the petition/appeal should also be sent to the Income tax Department as well as to the Ld. Standing Counsel appearing for IT Department, appearing before this Tribunal for income tax matters, within the said period. Income tax Department to respond with their observations within a period of 4 weeks from today.

Post the matter on 06.3.2018.

(R. VARADHARAJÁN) MEMBER (JUDICIAL)

Suriit